

Question No. 721 on the 6th April, 1967 and state:

(a) whether the foreign exchange of £3246-5 released in the case of the elder son of the Prime Minister was absolutely necessary, and whether the nature of studies was such as were not available in India; and

(b) the exact nature of the apprenticeship course which the younger son of the Prime Minister is doing in England and whether the same course is not available in India?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Foreign exchange was released in terms of the normal policy governing remittances for educational purposes. The regulations do not stipulate that students intending to study abroad should take up only those courses for which facilities are not available within the country. Consistent with facilities available here and need for studies abroad a policy is drawn up prescribing various types of courses and the conditions under which remittance facilities for studies abroad will be available.

(b) The younger son of the Prime Minister is attending a 5-year apprenticeship course in Automobile Engineering with a reputed Company in U.K. and is, simultaneously, pursuing a Course of Studies for a Higher National Certificate. There is an approved list of fields of technical study in which apprenticeship courses abroad may be taken up and Automobile Engineering is one of them.

Supply of Essential Commodities at Concessional Rates to Central Government Employees

778. Shri D. C. Sharma:
Shri Parthasarathy:

Will the Minister of Finance be pleased to state:

(a) whether Government have under consideration any proposal to make available to the Central Gov-

ernment employees essential commodities at concessional rates; and

(b) if so, the details thereof?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No, Sir. However, the Dearness Allowance Commission has been asked, *inter alia*, to consider and recommend alternative forms of assistance which might be given to ensure real benefit to Government employees.

(b) Does not arise.

Import of Mobil Oil

779. Shri Abdul Ghani Dar: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that import licences for mobil oil and other oils have been issued to private firms and foreign companies;

(b) if so, the number of licences, their amount, litreage issued during the last three years;

(c) the names of the firms, companies and individuals to whom the licences were issued and the reasons for the issue of licences to these individuals/firms or companies; and

(d) whether it is also a fact that the India Oil Corporation is not competent to import mobil oil to meet the demands of the country?

The Minister of State in the Ministry of Petroleum & Chemicals and of Planning and Social Welfare (Shri Raghu Ramalak): (a) Yes, Sir; it is presumed by "mobil oil" and "other oils" is meant lubricating oils.

(b) and (c). The information is being collected and a statement will be placed on the table of the House in due course.

(d) No, Sir. But permission to import is given to the Indian Oil Corporation and other oil companies according to their trade requirements from time to time.

**Drinking Water Supply for Indar Puri,
New Delhi**

280. **Shri Manibhai J. Patel:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that no arrangements have so far been made to supply filtered water by the Delhi Municipal Corporation to an approved colony called Indar Puri adjacent to the Pusa Institute, New Delhi;

(b) whether it is also a fact that 90 per cent plot-holders in the Colony have constructed their houses and many more are under construction and that development charges have been paid by them; and

(c) if so, the time likely to be taken to supply water and to lay sewerage system in the Colony?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Arrangements to supply filtered water on restricted basis in Indar Puri Colony have been made.

(b) It is understood that only about 30 per cent of the plot-holders have so far constructed their houses in that Colony. It is also understood that the Delhi Municipal Corporation have so far realised less than Rs. 4 lakhs as development charges as against Rs. 13.5 lakhs due from the residents of that Colony.

(c) It will take the Water Supply and Sewage Disposal Undertaking about 6 months to lay internal water-mains and about one year to lay the internal sewers after the development charges are received by them.

**Repayment of Loans by Bihar
Government**

281. **Shri Manibhai J. Patel:**
Shri Bishwanath Roy:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia:
Shri George Fernandes:
Shri Ram Kishan Gupta:

Shri R. S. Sharma:
Shri Onkar Lal Berwa:
Shri D. C. Sharma:
Shri Yashpal Singh:
Shri S. C. Samanta:
Shrimati Tarkeshwari Sinha:
Shri P. K. Ghosh:
Shri D. N. Patodia:
Shri K. N. Pandey:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Bihar Government have declared or propose to declare moratorium on the payment of dues to the Central Government;

(b) the total amount due from Bihar up-to-date;

(c) whether it is also a fact that the quantum of Central financial assistance to Bihar is too meagre to meet the famine conditions in the State; and

(d) if so, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) The Government of India are not aware of any decision by the Government of Bihar to declare a moratorium on the payment of dues to the Centre. However, the Government of Bihar recently sought postponement of the repayment of Central loans and they have been advised that they should adhere to the terms of repayment.

(b) The total amount due from Bihar in 1967-68 on account of loans and interest is Rs. 59.50 crores, as indicated in the State Budget.

(c) No, Sir.

(d) Does not arise.

All-India Irrigation Commission

282. **Shri Manibhai J. Patel:**
Shri Sharda Nand:
Shri Bharat Singh Chauhan:
Shri Ranjit Singh:
Shri D. C. Sharma:
Shrimati Tarkeshwari Sinha:
Sari Bibhutj Mishra:
Shri K. N. Tiwary:
Shrimati Jyotsna Chanda:
Shri Vishwanath Pandey: